

IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH KOLKATA

आयकर अपीलीय अधीकरण, न्यायपीठ “B” कोलकाता,

**BEFORE SHRI RAJPAL YADAV, VICE PRESIDENT
AND SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No.396/Kol/2021
Assessment Year: 2012-13**

Nibhas Sinha 26A, Tulip Apartment, Charu Chandra Place (East), Charu Market, Kolkata-700 033. (PAN: AADFN6908P)	Vs.	Assistant Commissioner of Income-tax, Circle-3, Suri, Birbhum.
(Appellant)		(Respondent)

Present for:

Appellant by : Shri Rajeev Kumar, Advocate
Respondent by : Shri P. P. Barman, Addl. CIT

Date of Hearing : 10.10.2022
Date of Pronouncement : 10.10.2022

ORDER

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

This appeal filed by the assessee is against the order of Ld. CIT(A), National Faceless Appeal Centre (NFAC) vide Order No. ITBA/NFAC/S/250/2021-22/1032227153(1) dated 06.04.2021 passed against the assessment order by the ACIT, Circle-3, Suri, Birbhum u/s. 143(3) r.w.s. 263 of the Income-tax Act, 1961 (hereinafter referred to as the “Act”) dated 30.10.2017.

2. At the time of hearing, Ld. Counsel for the assessee Shri Rajeev Kumar, Advocate submitted before the bench that assessee is willing to withdraw this appeal and prays that the withdrawal may kindly be permitted. Ld. Addl. CIT Shri P.P. Barman did not raise any objection

on the prayer of the assessee. Hence, we accept the assessee's submission and dismiss the appeal of the assessee as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

4. Order is pronounced in the open court.

Sd/-

Sd/-

(RAJPAL YADAV)
VICE PRESIDENT

(GIRISH AGRAWAL)
ACCOUNTANT MEMBER

Dated: 10.10.2022

JD, Sr. P.S.

Copy to:

1. The Appellant:
 2. The Respondent:.
 3. The CIT(A),NFAC, Delhi
 4. The CIT ,
 5. The DR, ITAT, Kolkata Bench, Kolkata
- //True Copy//

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata